

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 208
(IB)-210(ND)2017
IA-2276/2021

IN THE MATTER OF:
M/s. PR International

... Applicant/Petitioner

Versus

M/s. GTHS Retails Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 21.03.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Mansumyer Singh & Adv. Shravan
Chandrashekhar for the Applicant/Liquidator

For the Respondent :

ORDER

IA-2276/2021: There is no appearance on behalf of the IBBI nor there is any reply of IBBI on record. In the interest of justice, further 2 weeks' time granted to IBBI to file its reply, if any.

The Court Officer/Registry is directed to supply a copy of this order to IBBI.

List on 11.05.2023.

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**(L. N. GUPTA)
MEMBER (T)**

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**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**